

(c) whether the Government have received any complaint from the Members of Parliament in this regard; and

(d) if so, the details thereof and the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No, Sir.

(b) Does not arise.

(c) and (d) A representation was received by IOC, in reply thereof IOC, had clarified the position.

Acquiring of 26 Allpur Road, Delhi

5865. PROF. JOGENDRA KAWADE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have provided grant to Delhi Government for acquiring 26 Alipur Road, Delhi for Dr. Ambedkar Memorial;

(b) if so, the details thereof; and

(c) the action taken by the Delhi Government in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI) : (a) No, Sir.

(b) Government has released a grant Rs. 10 crores to Dr. Ambedkar Foundation for acquiring 26, Alipur Road, Delhi of which the Foundation has released Rs. 7.12 crores as 80% of the total cost of acquisition to the Government of National Capital Territory of Delhi.

(c) The Government of National Capital Territory of Delhi has completed all formalities for land acquisition but the matter is *sub judice* in the High Court of Delhi.

[English]

Monitoring Body of Handicapped People

5866. ER. SHANKAR PANNU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the cases of disability are increasing in the country;

(b) if so, whether the Government propose to set up a monitoring body in each State to envisage various ways and methods for economic rehabilitation

of the handicapped people to oversee the progress made in this regard; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI) : (a) Sample survey conducted by National Sample Survey Organisation in 1981 covering only three disabilities *viz.* Visual, Communication and locomotor estimated that about 1.8% of the total population of the country comprised of disabled persons. Sample survey conducted by the same organisation in 1991 covering four kinds of disabilities (*viz.* visual, hearing, speech and locomotor) estimated 1.9% population as disabled. Both these surveys did not include mentally handicapped persons.

(b) and (c) The persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act prescribes that every State Government shall constitute a State Coordination Committee and a State Executive Committee to review and coordinate the activities relating to persons with disabilities, develop a state policy to address the issues faced by persons with disabilities as well as monitor and evaluate programmes for achieving equality and full participation for persons with disabilities.

[Translation]

Recruitment of Home Guards

5867. SHRIMATI USHA VERMA : Will the Minister of HOME AFFAIRS be pleased to refer the reply to question No. 2008 dated 9.6.98 regarding educational qualification for recruitment of Home Guards and state :

(a) the number of illiterates in Home Guards at present;

(b) whether these illiterate will be dismissed from Home Guard;

(c) if so, the time by which they will be dismissed;

(d) if not, the reasons therefor;

(e) whether the Government are aware that the illiterate lady home guards are misusing their position; and

(f) if so, the action taken against such persons?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The number of such personnel in Delhi Home Guards is 8 at present. They will stand discharged from service after completion of their normal tenure of three years.

(e) No such case has come to the notice of the Directorate General of Home Guards and Civil Defence, Delhi.

(f) Does not arise.

[English]

Distribution Centres

5868. SHRI T. GOVINDAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government are considering the application of the Kerala State Civil Supplies Corporation (KSCSC) for opening more distribution centres in all the proposed centres in the marketing plan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Requests are received from time to time from individuals/organisations for opening of dealerships/distributionship in different parts of the country and allotment in their favour. Locations found economically viable are included in the Marketing Plans.

As per existing policy, oil companies advertise the locations included in the approved Marketing Plans under different reserved categories in two newspapers, one in English daily and one in vernacular daily, and invite applications from the candidates meeting the eligibility criteria relating to nationality, age, educational qualification, residence, income, multiple dealership norms, etc. The Corporations owned or controlled by the Government can apply for locations advertised under Open category. The restrictions relating to annual income, residence and multiple distributorship norms would not be applicable in their case. Candidature of the Civil Supplies Corporation of Kerala will also be considered alongwith others on merit by Dealer Selection Board in case the Corporation apply for award of dealership/distributorship. There is no reservation for Government Corporations, Cooperative Societies.

Election of IPS Official in IHF

5869. SHRI MADHAV RAO PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some IPS officials have been elected

in the Indian Hockey Federation's election held on May 10, 1998 at Hyderabad;

(b) if so, whether they have sought permission from the Centre under All India Service (Conduct) Rules 1968 (Rule 13); and

(c) if not, the reasons therefor and the action taken against such officials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) As per the information available, Shri Chander Shekhar, IPS (PB : 77), Shri M.S. Malik, IPS (HY : 69) and Shri H.J. Dora, IPS (AP : 65) were not elected but nominated to the IHF by its President. Hence the provisions of Rule 13 of AIS (Conduct) Rules, 1968, are not attracted.

Policy for Financial Assistance to the State Government

5870. SHRI S.S. OWAISI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the existing proposed policy of the Union Government to give financial assistance to the State Government which impose prohibition under the Directive Principles of the Constitution in order to enable them to recover the loss in revenue on this account;

(b) the name of State approaching the Union Government in this regard; and

(c) the specific steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI) : (a) to (c) The State Government of Andhra Pradesh had requested the Government of India, a few years back, to compensate them to the extent of 100% for the loss of revenue on account of implementation of prohibition in the State. There is no existing or proposed policy of the Central Government to give financial assistance to State Governments to recover the loss in revenue on imposition of prohibition under the Directive Principles of the Constitution. Therefore, the question of considering any financial assistance does not arise.

Tribal Welfare Department

5871. SHRI GIRIDHAR GAMANG : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have created any